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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

O.A.No.121 of 1993 Date of Decision: 1.6.93.

Hira Lal & 8 others .....Petitioners

Versus

Union of India .....Respondents.

CORAM

Hon'ble Mr. Justice S.K.Dhaon, Vice Chairman.

Hon'ble Mr. S.R. Adige, Member(A)

For the applicants: Shri KSB Shanker, Counsel.

JUDGMENT(ORAL)

(By Hon'ble Mr. Justice S.K.Dhaon, Vice Chairman)

Nine petitioners have come up with the case that they are employed as Casual Labourers since 1988. They pray that their services may be regularised.

2. A counter affidavit has been filed. In the counter affidavit, it has been asserted that posts have been slashed down. However, the petitioners are still working as casual labourers. The respondents shall consider the cases of the petitioners for regularisation of their services as and when an occasion arises on merit and in accordance with law. It will be open to the respondents to take a decision as to whether the petitioners should continue in service or not.

3. With these directions, this application is disposed of finally. No order as to costs.

*S.R. Adige*  
(S.R. ADIGE)  
MEMBER(A)

*S.K. Dhaon*  
(S.K. DHAON)  
VICE CHAIRMAN.

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